

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IN THE MATTER OF:
DFA Consultants Pvt. Ltd.

CP (IB) No. 202/Chd/Hry/2022

...Petitioner-Operational Creditor

Versus

Radox Tradex Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 08.05.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arjun Sharma, Advocate

For the Respondent : Ms. Ayushi Garg, proxy counsel for Ms. Sonia Madaan, Advocate

ORDER

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor. Ld. counsel for the petitioner-operational creditor has prayed for grant of two weeks' time to withdraw the matter. In fact, on 25.04.2024 time was granted to the petitioners' counsel to file necessary application for withdrawal, so far the application has been not filed. The Ld. counsel for the petitioner-operational creditor has expressed that he needs further two weeks' time to move an application for withdrawal and alternatively prayed before this Adjudicating Authority to permit withdrawal of Section 9 application as he has received necessary instructions for withdrawal from his client. We do not find any rationale in granting further

time for moving the application, therefore, the statement made by the counsel for the petitioner-operational creditor are taken on record and the Section 9 application is ***dismissed as withdrawn*** in terms of Rule 8 of I&B (Application to Adjudicating Authority) Rules, 2016.

The case folders and connected papers may be consigned to the record room.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**